

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.

FIR No. 140/2020
PS: Narcotic Cell, Crime Branch Old Kotwali, Darya Ganj
State Vs. Not Known
U/s. 143/144/147/149/302 IPC & 27 Arms Act

13.08.2020

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

This is an application received through E-mail as moved on behalf of applicant **Sh. Ashfaq**, for releasing of Mobile Phone make OPPO A83 CPH 1729 (IMEI No. 867613032922090) on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Ikrar Siddique, Ld. Counsel for the applicant via Video Conferencing through Cisco Webex.

It has been informed that the present case pertains to PS Welcome, Shahdara District, Delhi.

This fact has been apprised to Ld. Counsel for the applicant. At this stage, Ld. Counsel submits that the present application may be dismissed as withdrawn.

At request of Ld. Counsel, the present application stands dismissed as withdrawn.

The order be uploaded on the District Courts website forthwith.

(Arul Varma)
CMM (Central) Delhi
13.08.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

**FIR No. 129/2020
PS DBG Road
State Vs. Vaishali
U/s. 379/356/34 IPC
13.08.2020**

Bail Application

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

This is an application under Section 437 Cr.P.C received via E-mail through Jail Superintendent, Central Jail Tihar, New Delhi as moved by Ld. Legal Aid Counsel Sh. Rahul Tandon on behalf of **applicant/accused Vaishali**, for bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Rahul Tandon, Ld. LAC for applicant/accused via Video Conferencing through Cisco Webex.

Reply to the bail application has been received from IO through E-mail.

Ld. LAC for applicant/accused submits that he may be permitted to withdraw the present application. At request of Ld. LAC Sh. Rahul Tandon, the present application stands dismissed as withdrawn.

Copy of this order be sent to concerned Jail Superintendent for necessary action via official email ID. The order be also uploaded on the District Courts website forthwith.

(Arul Varma)
CMM (Central), Delhi
13.08.2020

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.

FIR No. 130/2020
PS DBG Road
State Vs. Vaishali
U/s. 379/356/34 IPC
13.08.2020

Bail Application

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

This is an application under Section 437 Cr.P.C received via E-mail through Jail Superintendent, Central Jail Tihar, New Delhi as moved by Ld. Legal Aid Counsel Sh. Rahul Tandon on behalf of **applicant/accused Vaishali**, for bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Rahul Tandon, Ld. LAC for applicant/accused via Video Conferencing through Cisco Webex.

Reply to the bail application has been received from IO through E-mail.

1. Ld LAC Counsel for the accused has contended that accused was arrested in the present case and is in JC since 09.05.2020 and has already spent more than 15 days in judicial custody. Ld. Counsel has prayed that interim bail for a period of 45 days be granted to the accused in terms of minutes of High Powered Committee.
2. *Per Contra*, Ld APP for the State has opposed the bail application as per law.
3. Before adjudicating upon the bail application, it would be pertinent to make a reference to Suo Motu Petition (Civil) No. 1/2020 dated 23.03.2020 titled ***In Re: Contagion of COVID -19***, wherein, in order to decongest prisons, the Hon'ble SC ordained the constitution of High Powered Committees in each State.
4. It is further apposite to mention that on 23.03.2020 itself, in

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.

FIR No. 58/2018

PS: EOW

State Vs. Manoj Kumar Chaudhary

U/s. 406/409/420/120-B IPC

13.08.2020

Proceedings of this matter has been conducted via Video Conferencing through Cisco Webex.

This is an application under Section 437 Cr.P.C received through E-mail as moved on behalf of **applicant/accused Manoj Kumar Chaudhary**, for bail.

Present: Sh. Rajeev Kamboj, Ld. APP for the State via Video Conferencing through Cisco Webex.
Sh. Raunak Sathpaty, Ld. Counsel for the applicant/accused Manoj Kumar Chaudhary via Video Conferencing through Cisco Webex.
IO/SI Yad Ram has also been joined via Video Conferencing through Cisco Webex.

Reply to the bail application has been received through E-mail. Copy supplied through E-mail to Ld. APP and the Ld. Counsel for the accused.

Ld. Counsel seeks adjournment stating that Ld. Senior Counsel is not available today.

At request, renotify for arguments on bail application on **18.08.2020 at 02:00 PM.**

IO and the Supervising Officer of the case be also present through Cisco Webex.

The order be uploaded on the District Courts website forthwith.

(Arul Varma)
CMM (Central), Delhi
13.08.2020